

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI ABENCH: MUMBAI

REVIEW APPLICATION NO. 66/2001  
IN  
ORIGINAL APPLICATION NO. 14/2001

THIS, THE 20<sup>th</sup> DAY OF DECEMBER 2001

CORAM: SMT. SHANTA SHAstry. .... MEMBER (A)

Sadashiv Ganpat Deshmukh. .... Review Applicant

Vs.

Union of India & Others. .... Respondents

O R D E R BY CIRCULATION

This review application is against the decision dated 10.9.2001 in OA No. 14/2001. The applicant had sought compensation pension as well as ex-gratia payment along with arrears of compensation pension and ex-gratia payment at 18% interest thereon along with costs. The OA was dismissed both on the ground of limitation, delay and laches as well as on merits. The ground taken in the review application is the Tribunal did not give any judicial findings along with the reasons as to the entitlement of ex-gratia payment to the applicant. Therefore, the applicant had prayed once again to review the order and to grant compensation pension and ex-gratia payment to the applicant with effect from 01.11.1997.

2. When no finding is given, it is deemed to have been rejected. Although ex-gratia payment was not specifically rejected, the entire OA was dismissed on the ground of limitation, delay and laches and therefore, in my considered view, no review is called for in the present case. Accordingly, the review application is rejected.

*Shanta J*  
(SMT. SHANTA SHASTRY)  
MEMBER (A)

Gajan

dt. 20/12/2001  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 31/12/2002

*CR*  
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